# GOVERNMENT OF INDIA MINISTRY OF CULTURE RAJYA SABHA

### **UNSTARRED QUESTION NO.3226**

ANSWERED ON 21/08/2025

## AWARENESS AND RESTORATION EFFORTS RELATED TO REPATRIATED INDIAN ANTIQUITIES

#### 3226.SHRI SUJEET KUMAR:

Will the Minister of CULTURE be pleased to state: -

- (a) the estimated expenditure incurred during the financial year 2024-25 on the prevention of illegal trafficking of Indian antiquities under the Cultural Property Agreement;
- (b) whether Government has initiated any programmes to educate the public on the historical and cultural significance of repatriated artefacts;
- (c) if so, the details of exhibitions, outreach initiatives and educational campaigns undertaken in this regard; and
- (d) the number of repatriated artefacts that required restoration due to damage sustained during transport or pre-repatriation conditions and the steps taken for their conservation and preservation?

#### **ANSWER**

## MINISTER OF CULTURE AND TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT)

- (a) A Cultural Property Agreement (CPA) has been signed between India and USA in 2024. No expenditure for the prevention of illegal trafficking of the Indian Antiquities under the provisions of CPA is incurred.
- (b)&(c) Government has set up a gallery on Confiscated and Retrieved Antiquities at Purana Qila, New Delhi. Several exhibitions and workshops have been organized. Special Programmes are also conducted on various occasions for increasing awareness among the public.
- (d) Utmost care is taken while packing, transportation and unpacking of the antiquities in the course of repatriation to ensure no damage is caused. However, preservation of the antiquities is done as a routine exercise. Authentication report of the antiquities is prepared during repatriation process and necessary course of action according to the condition of antiquities is taken.

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